

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Coram:**

- 1. Shri Bhanu Bhushan, Member**
- 2. Shri R.Krishnamoorthy, Member**

**In the matter of**

Generic Procedure on regulation of power supply to beneficiaries in case of non-payment of dues of Central Power Utilities.

**ORDER**

The procedure for regulation of power supply in case of non-payment of dues of the Central Power Utilities by the State beneficiaries prescribed by the Commission in its order dated 11.1.2002 has been continued up to 31.3.2008 pending review of the procedure prescribed by the Commission.

2. The revised procedure on curtailment of power supply in case of non-payment of dues is yet to be notified, though the Commission is separately seized of the matter. It is accordingly directed that till notification of the revised procedure, the procedure earlier prescribed by order dated 11.1.2002 and presently in force up to 31.3.2008 shall continue to apply for a period up to 30.9.2008 or till such time the revised procedure is notified, whichever is earlier.
3. A copy of this order be sent to all concerned.

**Sd/-  
(R.KRISHNAMOORTHY)  
MEMBER**

**Sd/-  
(BHANU BHUSHAN)  
MEMBER**

**New Delhi the dated 20<sup>th</sup> March 2008**